

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-17962 -JK (LD) of 2023

DATED:- 22 - 12 - 2023

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated: 22.12.2023

No:- LAW-OIC/32/2023

Copy to the:-

1. Learned Advocate General, J&K.
2. Financial Commissioner (Additional Chief Secretary), Home Department.
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
4. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Chief Prosecuting Officer For Spl. Director General CID Jammu.
8. Director Litigation , Srinagar/ Jammu.
9. Assistant Law Officer concerned
10. Officer In Charge Litigation(OIC).
11. Private Secretary to Chief Secretary for information of Chief Secretary.
12. Private Secretary to Secretary Law.
13. Incharge Website.
14. Government Order file.
15. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

Thm

Reyaz Ali Bhat
22.12.23

Annexure to the Government Order No.17962 -JK(LD) of 2023 dated 22.12.2023

S. No.	Title of the case	OIC
1	State Vs Jatinder Kumar U/S 18/18A R/W Sections 27/28	Sh Vikram Singh , SDPO West Jammu
2	Fir No. 114/2023 PS Bandipora	Sh Shafat Mohd Najar, Dy SP Hqrs Bandipora
3	FIR No. 41/2017 U/S 302/147/148/149/323/324 RPC & 7/25 Indian Arms Act of PS Surankote titled State Vs Moulvi Allah Ditta and others	Sh.Hamid Ali Banday SDPO, P/S Surankote
4	FIR No. 15/2023 U/S 188 IPC 11 PCA Act, of PS Chartoo titled State Vs Mohd Amin Reshi and Others.	Mr. Sajjad Ahmed Khan DySP
5	FIR No. 06/2022 U/s 357/323/506 IPC of PS Doda titled UT of J&K Vs Tasaduk Hussain.	Jaswant Singh DySP Headquaters Doda
6	FIR No. 162/2016 U/S 8/20 NDPS Act of PS Udhampur titled State of J&K Vs Mohd Aslam	Shri Gurmeet Singh, Dy.SP Headquarter
7	T.A. No.6803/2020 in SWP No.2272/2017 titled Rauoof Ahmad Zargar and others V/s State of J&K and others.	Shri Virinder Singh, AIG (Pers.), Police Headquarters, J&K

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